

Annexure - 9
Galaxy Cotton and Textile Private Limited; Liquidation commenced on 29.08.2022;
Other stakeholders, if any (other than financial creditors and operational creditors)
Galaxy Cotton and Textile Private Limited (As on 23.12.2023)

S. No.	Name of Creditor	Category of stakeholders (preference shareholders / equity shareholders / partners / others)	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted					
1	Giriraj Industries	-	26.09.2022	₹ 44,550,000.00	₹ 1.00		-	-	-	0.000%	-	-	₹ 0.00	₹ 44,549,999.00	The goods were lying at the premises of Galaxy Cotton & Textiles Pvt. Ltd. therein the said goods had been seized by the State Bank of India under the provisions of SARFAESI Act.
2	Nilesh Enterprise	-	26.09.2022	₹ 39,600,000.00	₹ 1.00		-	-	-	0.000%	-	-	₹ 0.00	₹ 39,599,999.00	
3	Giriraj Enterprise	-	26.09.2022	₹ 163,350,000.00	₹ 1.00					0.000%			₹ 0.00	₹ 163,349,999.00	
3	Total			₹ 247,500,000.00	₹ 3.00		₹ 0.00	₹ 0.00	₹ 0.00	0.000%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 247,499,997.00	

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to RP.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.